

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3430

ANSWERED ON:07.09.2007

FAST TRACK COURTS

Barq Shri Shafiqur Rahman;Patil Shri Balasaheb Vikhe;Patil Shri Pratik Prakashbapu;Sikdar Smt. Joytirmoyee

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of Fast Track Court functioning in the country as on date, State-wise;
- (b) the number of cases pending in these court at present alongwith the reasons, State-wise;
- (c) the details of the difficulties being faced by the Stateâ€™ Governments for setting up the Fast Track Courts for quickly achieving the targeted disposal of the pending cases;
- (d) the details of the funds provided by the Union Government to each states during each of the last three years and during the current financial year for setting up Fast Track Courts alongwith the details of the actual use of said funds;
- (e) whether there is any mechanism to monitor the utilization of funds and functioning of these Fast Track Court;
- (f) if so, the details thereof; and
- (g) the steps taken /being taken by the Government for speedy disposal of cases by such courts?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI H.R.BHARDWAJ)

- (a): Government extended the scheme for providing central assistance to the States in respect of Fast Track Courts (FTCs) for a period of five years beyond 31.3.2005 in respect of 1562 FTCs reported operational by the States on that date. Against that number, the FTCs reported operational by the States till March 2007 is at Annexure `A`.
- (b) & (c): The requisite information has been called from the States and will be laid on the Table of the House.
- (d): A Statement showing the details of funds released to the States during the last three years, the utilization reported by the States and funds released to the States in the current financial year is at Annexure `B`.
- (e)&(f):The Central Government monitors the utilization of funds provided to the States for operation of the FTCs. Further disbursement of funds is dependent on furnishing of Utilization Certificates indicating satisfactory utilization of funds released for the purpose in the previous years. States are also required to report the number of cases disposed by the FTCs from time to time.
- (g): The time taken for disposal of cases in the FTCs is a matter within the exclusive domain of the judiciary. However, to facilitate disposal of cases in the courts, the Central Government provides financial assistance and has also taken steps to modernize these courts through computerization.